

1	2	3
	MINISTRY OF INDUSTRY AND CIVIL SUPPLIES	
61	Industries . . . . .	1,000.
	MINISTRY OF INFORMATION AND BROADCASTING	
65	Information and Publicity . . . . .	1,00,00,000 ..
	MINISTRY OF PLANNING	
76	Department of Science and Technology . . . . .	2,00,00,000 ..
	MINISTRY OF STEEL AND MINES	
83	Department of Steel . . . . .	5,50,000 7,28,79,000.
84	Department of Mines . . . . .	6,00,000 ..
85	Mines and Minerals . . . . .	1,23,00,000 1,98,00,000.
	MINISTRY OF SUPPLY AND REHABILITATION	
88	Department of Rehabilitation . . . . .	46,00,000
	DEPARTMENT OF ATOMIC ENERGY	
99	Atomic Energy Research, Development and Industrial Projects . . . . .	1,000

14.50 hrs.

Sir, I beg to move† :—

APPROPRIATION (No. 5) BILL,  
1976\*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1976-77.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77.”

*The motion was adopted.*

SHRIMATI SUSHILA ROHATGI :  
Sir, I introduce† the Bill.

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77, be taken into consideration.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77, be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER : We take up clause-by-clause consideration.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-8-76.

†Introduced/moved with the recommendation of the President.

[Mr. Deputy Speaker]

The question is :

“That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRIMATI SUSHILA ROHATGI :  
Sir, I move : \*

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

*The motion was adopted.*

14.52 hrs.

STATUTORY RESOLUTION RE.  
INCREASE IN EXPORT DUTY  
ON HIDES, SKINS ETC.

MR. DEPUTY-SPEAKER : We now take up the Statutory Resolutions. Mr. Pranab Kumar Mukherjee.

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE) :  
Sir, I beg to move the following Resolution :—

“That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7, of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following notifications of the Government of India in the Department of Revenue and Banking (Revenue Wing), namely :—

(a) No. G.S.R. 741(E), dated the 2nd August, 1976, increasing

the export duty on hides, skins and leathers, tanned and untanned, all sorts, but not including manufactures of leather from 20 per cent *ad valorem* to 25 per cent *ad valorem* ;

(b) No. G.S.R. 743(E), dated the 2nd August, 1976, levying export duty on animal feed at the rate of Rs. 125 per tonne under the new Heading No. 21, in the Second Schedule to the said Act;

(c) No. G.S.R. 745(E), dated the 2nd August, 1976, for substituting the entry ‘Mica’ in Heading No. 8 in the Second Schedule to the said Act by the entry ‘Mica, including fabricated mica’

from the date of each of the notifications aforesaid.”

The Customs Tariff Act, 1975, was brought into force with effect from the 2nd August, 1976, replacing the Indian Tariff Act, 1934. Heading No. 14 of the Second Schedule to the new Act, which refers to hides, skins and leathers, tanned and untanned, all sorts, but not including manufactures of leather, showed a rate of export duty of 20 per cent. However, the corresponding entry under the Indian Tariff Act, 1934, carried the export duty of 25 per cent *ad valorem*.

Notification No. G.S.R. 741(E) dated the 2nd August, 1976, seeks to increase the rate of duty from 20 per cent to 25 per cent so as to maintain the *status quo ante*.

By Notification No. G.S.R. 743(E) dated the 2nd August, 1976, a separate Heading No. 21 has been added to the Second Schedule to the Customs Tariff Act, 1975, for animal feed with export duty at the rate of Rs. 125 per tonne. Export duty was being levied at this rate on animal feed